

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.1

Service Tax Appeal No.76218 of 2014

(On behalf of Appellant)

(Arising out of Order-in-Original No.14-15/ST/Commr/2009 dated 30.04.2009 passed by Commissioner of Central Excise, Service Tax, Patna)

M/s United Enterprises

2/7, Jasmine Street, Vatika City, Sohana Road, Gurgaon, Haryana

Appellant

VERSUS

Commissioner of Central Excise & Service Tax, Patna

C.R.Building (Annexe), Bir Chand Patel Path, Patna-800001

Respondent

APPEARANCE :

None for the Appellant

Shri J.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE MR.ASHOK JINDAL, MEMBER (JUDICIAL)

HON'BLE MR.K.ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO...76727/2023

DATE OF HEARING : 21.09.2023

DATE OF DECISION : 21.09.2023

Per K.Anpazhakan :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

Sd/-

**(Ashok Jindal)
Member (Judicial)**

Sd/-

**(K.Anpazhakan)
Member (Technical)**

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